BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 123 of 2012

22.05.2014

Mr. K. Paul, learned counsel for the petitioner is not present, however, his junior Mr. S. Panthi, learned counsel is present.

Mr. S.P. Mahanta, learned counsel as well as Mr. A.H. Hazarika, learned counsel is present.

Mr. S.P. Mahanta submits that he has received the information today morning, but he could not prepare the report, for which he needs a weeks' time to prepare the report.

Prayer is allowed.

List this matter after a week for report.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 285 of 2012

22.05.2014

Mr. P. Nongbri, learned counsel for the petitioner is present.

The matter was fixed today for hearing, however, Mr. A.H. Hazarika, learned counsel informed the court that the matter has been endorsed to Mr. R. Gurung, learned GA, but record speaks that this case was earlier endorsed to Mr. S. Sen Gupta, learned GA. Due to frequent changes of the Govt. counsel, this has caused inconvenience to the court for disposal of the case.

Accordingly, I called the learned Sr. GA, Mr. N.D. Chullai and informed him about the matter, and he assured this court that he will look into the matter and to streamline things so that no inconvenience will cause to the court in future in disposal of the case.

Both the parties suggested that the matter may be fixed on Tuesday.

Accordingly, list this matter on ***27.05.2014*** as the last chance failing which the matter shall be heard only for the petitioners' counsel and will be disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 354 of 2012

22.05.2014

Heard Mr. H. Kharmih, learned counsel for the petitioner, who fairly submits that he is not ready to argue with the matter today, and prays that the matter may be fixed after a week.

List this matter after a week.

JUDGE

D. Nary